

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 1782 of 2020

1. Nageshwar Mahto.
2. Kamal Mahto.
3. Jivlal Mahto @ Jiblal Mahto @ Ziblal Mahto.....Petitioners

Versus

The State of Jharkhand.

.....Opposite Party

Coram: THE HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioners : Mr. Vikas Kumar, Advocate
For the State : Mr. Rakesh Kumar No. 2, A.P.P.

04/25-06-2020 Heard the parties.

The petitioners apprehend their arrest in connection with G (F) Case No. 132 of 2018.

Petitioners were suspected to have encroached upon forest land and were involved in farming.

There does not appear to be any antecedent of the petitioners and they have been implicated merely on suspicion.

Regard being had to the above, the petitioners, named above, are directed to surrender in the court below within a period of four weeks from today and pray for regular bail, and in that event, they will be enlarged on bail, on furnishing bail bond of Rs.10,000/- (Ten thousand only) each with two sureties of the like amount each to the satisfaction of learned S.D.J.M, Hazaribagh in connection with G (F) Case No. 132 of 2018, subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

This application stands allowed.

(Rongon Mukhopadhyay, J)

Rakesh/-